Realisation of road-cess for construction of roads

†1810. SHRI RAMCHANDRA PRASAD SINGH:

SHRI SHIVANAND TIWARI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that road-cess is being realised for construction of roads in the country;

(b) if so, the rates of this cess and the names of products on which this cess is being realised;

(c) since when this cess is being realised in the country and the last duration fixed for its realisation; and

(d) the quantum of amount realised through this medium till September, 2011?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Yes, Sir.

(b) to (d) Cess is being collected on petrol and high speed diesel in the nature of additional duty of excise and custom in accordance with the provision of CRF Act, 2000. Act does not provide any terminal date for collection of cess. The rate for collection is as under:

Period	Cess per Litre
02/6/1998 to 28/2/1999	Rs. 1 per litre on petrol only
1/3/1999 to 31/3/2003	Rs. 1 per litre on both petrol and diesel only
01/04/03 to 31/3/2005	Rs. 1.50 per litre on both petrol and diesel
w.e.f 1/4/05 till date	Rs. 2.00 per litre on both petrol and diesel

CESS is collected by Ministry of Finance. Details of cess collected are given hereunder:

Year	Amount collected (Rs. in crore)
1	2
2002-03	5245.00
2003-04	7453.00

1	2
2004-05	9287.00
2005-06	11313.71
2006-07	12206.54
2007-08	13264.61
2008-09	15198.23
2009-10	16590.68
2010-11	16978.93
2011-12 (April to September) Provisional	8806.18

Note: The above figures on road cess collection prior to year 2002-03 is not being maintained separately.

Compulsory giving way to ambulances

1811. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether compulsorily giving way to ambulances will be included in India's traffic rules;

(b) whether this practice has been adopted in many countries around the world, and is a major cause of death of many critical patients in India;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): (a) to (c) Rule 10 of Rules of the Road Regulations, 1989 provides that every driver shall, on the approach of a fire service vehicle or of an ambulance, allow it free passage by drawing to the side of the road.

(d) Does not arise.